

Deaths and Cases under Dowry Prohibition Act

2286. SHRI ATAL BIHARI VAJ-PAYEE:

SHRI M. V. CHANDRASHEKARA MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise break-up of the number of deaths and cases registered under the Dowry Prohibition Act, 1961 during the last three years, and how many of them were decided in sentencing the accused person;

(b) the nature and extent and details of inadequacy of the existing laws to deal with the Dowry problems and the steps being taken in this regard;

(c) whether the Institute of Economic and Market Research has been asked to make a study of the problem so as to evolve a programme of social and legislative action; and

(d) if so, the details and method thereof and the progress of the study being undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The requisite information is being collected and on receipt of the same a statement will be laid on the Table of the House.

(b) A proposal to amend the Dowry Prohibition Act, 1961, is under the active consideration of the Ministry of Law, Justice and Company Affairs.

(c) and (d) Yes, Sir. The study will be confined to an area where the community is sufficiently representative and covers all aspects of problems affecting the quantum and form of dowry, the awareness of law relating to dowry and role of voluntary agencies in curbing this evil. A few case studies will also be conducted among house-holds affected by dowry abuse. The data collection process, is in progress.

Reports of Police Commission

2287. SHRI CHITTA BASU:

SHRI LAKSHMAN MALLICK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Police Commission has since submitted four reports; and

(b) if so, the salient features thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The National Police Commission has submitted five Reports to the Government of India so far.

(b) In these five Reports, a large number of recommendations have been made. The salient features of these reports are that they deal with changes needed, in the opinion of the Commission, in matters relating to various branches of the police and various aspects of their functioning. The recommendations contained in the First Report suggesting rectifications of certain deficiencies in the living and working conditions of the police which presently militate against their functioning efficiently to public satisfaction and also suggesting the modalities for enquiry into complaints of police mis-conduct in a manner which will carry credibility and satisfaction to the public regarding their fairness and impartiality were discussed by the Government of India with the Chief Ministers of States at a Conference in New Delhi on 6-6-79. Necessary follow-up action is since being taken by the State Governments on the decisions taken at that Conference.

(2) The recommendations of the Commission contained in the other four Reports are under consideration of the Government of India.